

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 134/2000 in  
O.A. NO. 225/1997

(17)

New Delhi this the 3rd day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Shri Om Prakash  
S/o Shri Parmanad  
Employed as DSKP-3  
in Stationery Department  
Northern Railway, Shakur Basti  
Punjabi Bagh  
New Delhi. ... Applicant

(By Advocate Shri Anis Suhrawardy)

-Versus-

1. Shri S.M. Vaish  
General Manager  
Northern Railway  
Baroda House, New Delhi.
2. Shri Om Prakash  
The Controller of Stores  
Northern Railway  
Baroda House  
New Delhi.
3. Mr. More Singh  
Dy. Controller of Stores  
Northern Railway  
Shakurbasti, Delhi- 110 034.
4. Mr. P.D. Kacker  
Senior Depot Store Keeper  
Northern Railway  
Shakurbasti, Delhi -110 034.
5. Mr. Murari Lal  
Dy. Controller of Stores-II  
Northern Railway  
Shakurbasti, Delhi-110 034.
6. Mr. Vijay Kallia  
DSKP-II  
Northern Railway  
Shakurbasti  
Delhi. .... Respondents

O R D E R (ORAL)

(8)

Shri Justice Ashok Agarwal :

Breach of an order passed on 3.9.1997 in OA No.225/1997 is made the basis of the present contempt petition. Operative part of the order reads as follows:-

"Today the counsel appearing on behalf of the petitioner undertakes to accompany the petitioner and he would go and join at Shakurbasti after verifying the stores physically in the presence of the officer and the counsel appearing on behalf of the petitioner. Thereafter, the inventory shall be signed by both the parties and from that day onwards the petitioner shall continue to work at Shakurbasti. Liberty is given to the petitioner to approach this court for any other relief on a fresh cause of action.

This OA is allowed to the extent . . . stated above with no order as to costs."

2. It is undisputed that after the aforesaid order was passed, applicant assumed charge and continued to function and discharge his duties for a period of 2-1/2 years. If any cause of action has arisen after the lapse of the aforesaid period of 2-1/2 years, the same in our view cannot be made the basis of a contempt petition. Present contempt petition in the circumstances is rejected.

V.K. Majotra

(V.K. Majotra)  
Member (A)

Ashok Agarwal

(Ashok Agarwal)  
Chairman

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